

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 10 OF 2017 IN
DFR NO. 3806 OF 2016**

Dated: 20th February, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**M/s Lintax Marketing Services Pvt. Ltd. & Ors. ...Appellant(s)
Vs.
Haryana Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Ananya Ghosh

Counsel for the Respondent(s) : Mr. Nishant Ahlawat for R.1

Mr. Aditya Singh for R.2

ORDER

In this application, learned counsel for the applicant/appellant has prayed that it may be granted leave to file appeal.

Mr. Nishant Ahlawat appears on behalf of Respondent No.1 and Mr. Aditya Singh appears on behalf of Respondent No.2.

We have heard learned counsel for the parties. For the reasons stated in the application and without expressing any opinion on the merits of the case, leave to appeal is granted. Application is disposed of.

List the matter on **23.02.2017.**

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/sh